

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT – 2

ITEM No.215
CP(IB)/138(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Indian Bank (Erstwhile Allahabad Bank)
V/s
Manoj N Patel

.....**Applicant**

.....**Respondent**

Order delivered on 18/12/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sunil Bhavsar, Adv. i/b Mr. Ritesh D
Patadia, Adv.
For the RP : Mr. Ravi Pahwa, Adv.
For the Respondent : Mr. Harmish K Shah, Adv.

ORDER

Ld. Counsel for the Resolution Professional submitted that within two days, he will file his report, hence, this application is disposed-off with direction to the Resolution Professional to file report by way of separate IA.

In view of the same, application is disposed-off.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)